

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 13.02.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CA(CAA) No.54/BB/2017	-	For consideration	230/232	Gokaldas Exports Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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ORDER

39. **V. SPEEDHARAN** Gokaldas Exports Ltd. **Dr. Ashok Kumar Mishra**
Matter is listed today for accepting Chairman's report. Perused the report of Chairman. This Tribunal by order dated 25th September 2017 in the matter of Amalgamation of M/s Deejay Trading Private Limited and 8 others with M/s Gokaldas Exports Private Limited, directed for conducting the meeting of Equity Shareholders of the Applicant No. 10 (M/s Gokaldas Exports Private Limited) and appointed Mr. Rambabu, the Vice Chairman and Managing Director of M/s Gokaldas Exports Private Limited and Mr. Nagendra D. Rao, PCS as Scrutinizer for the meeting of Equity shareholders.

The Chairman filed memo with the registry. We have seen the report dated 29/11/2017. According to the report, meeting was held on 27/11/2017. According to the report 48 members voted through postal ballot and out of which 46 persons voted in favour of the resolution and 2 persons voted against the resolution. He further stated that, 23 members voted by E-voting. They voted in favour of resolution. The report further stated that, 49 members were present at the meeting and they all voted in favour of resolution/scheme. Further on the direction of this Tribunal, the Transferee Company conducted meeting of Secured Creditors on 23/11/2017. The Chairman filed report, we have seen the report. The 2 Secured Creditors voted in favour of scheme/resolution which works out to 100% of the total value of debt due to the secured creditors.

The chairman also filed Affidavit stating that, he has complied service of notices and also complied the directions in respect of the meeting held on 27/11/2017 and 23/11/2017. Therefore, the Chairman's reports are accepted.

Member (T)

Member (J)